



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, the 5th of March, 2019

SRO 152 .- In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor, hereby makes the following amendments in the Jammu and Kashmir Judicial Officers (Allowance, Amenities and Advances) Rules, 2007:-

(i) After sub rule (iv) of rule 10, the following sub-rules shall be inserted, namely:-

"(v) The list of notified hospitals for the purpose shall be the same as already notified under Jammu and Kashmir Civil Service (Medical Attendance-cum-Allowances) Rules, 1990.

(vi) The Judicial Officers shall be entitled to claim expenses incurred by them for the medical attendance and the treatment obtained by them and their family members in such notified Hospitals/ Dispensaries. The expenses shall be inclusive of the charges for accommodation in the place where such treatment is taken.

(vii) The Judicial Officers shall be entitled to reimbursement of the expenses incurred by them or for their family members for the medical attendance and treatment obtained by them in any place other than in a hospital or dispensary maintained by the State Government and other than the hospitals or dispensaries notified by the Government, to the same extent as they are entitled to under the rules for reimbursement of expenses incurred by them for medical attendance and treatment obtained

